

Deposit ₹7 lakh in 10 days, HC tells Kerala govt. in ragging case

The Hindu Bureau

KOCHI

The Kerala High Court has directed the State government to deposit before its Registry ₹7 lakh within 10 days as the compensation directed by the National Human Rights Commission (NHRC) to the family of Sidharthan J.S., a 20-year-old student who was found dead at the College of Veterinary and Animal Sciences, Pookode, Wayanad, in February 2024, al-

legedly following ragging.

The State government on Friday challenged the NHRC order issued in October 2024 before the High Court, claiming that the commission did not have the power to order compensation. The court questioned the delay on the part of the government in filing the petition and directed it to submit an affidavit citing the reasons for the delay. The case has been posted for hearing on July 11.



HINDUSTAN TIMES, Delhi, 2.7.2025

Page No. 18, Size:(9.74)cms X (13.80)cms.

NHRC notes reported gang rape of college student in Odisha

NHRC, India, took suo moto cognisance of a report that a 20-year-old college student was allegedly gang raped by around 10 men on the Gopalpur sea beach of Ganjam District in Odisha on June 15, 2025. Reportedly, the victim had gone to the beach along with a male friend to celebrate a festival. The perpetrators after overpowering her friend sexually assaulted her. The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of human rights.



Page No. 18, Size:(9.95)cms X (16.39)cms.



NHRC notes boycott of woman's family in Odisha

The National Human Rights Commission (NHRC), India, took suo moto cognisance of a media report that the family of a woman from a Scheduled Tribe community was subjected to a social boycott by the villagers after her marriage to a man belonging to a Scheduled Caste in Rayagada district of Odisha.

Reportedly, the villagers demanded a purification ritual if the family of the woman wanted to be accepted back into the community. They were threatened with an indefinite boycott in case they refused to comply with the ritual.

HINDUSTAN TIMES, Delhi, 2.7.2025

Page No. 18, Size:(10.03)cms X (15.98)cms.



NHRC notes death of boy due to injuries by inmates

NHRC, India, took suo moto cognisance of a report that a 17-yearold boy, lodged in a govt-run juvenile home in Majnu ka Tila area of Delhi, died due to injuries inflicted by two of his fellow inmates. Reportedly, the physical assault happened on June 17. The victim was rushed to the hospital, where the doctors declared him dead. The Commission observed that the contents of the report, if true, raise a serious violation of the human rights. Therefore, it has issued notices to the Delhi Chief Secretary and the Commissioner of Police calling for detailed reports.



Sidharthan's death: HC directs State to deposit ₹7 lakh

The Hindu Bureau KOCHI

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State challenges
NHRC order granting
compensation to
family of student
who died allegedly
following ragging

the delay. The NHRC summoned the Chief Secretary following the delay in making the payment. The case has been posted for hearing on July 11.

Sidharthan was found hanging in the bathroom of the college hostel. In its report, the university's antiragging squad had confirmed that he was subjected to brutal physical abuse and public trial by a section of students.

The report also held the assistant warden and the Dean responsible for administrative lapses and failure to observe rules and regulations that prohibited ragging.



HC orders state to deposit ₹7-lakh NHRC compensation

Kochi: The HC on Tuesday directed the state government to deposit ₹7 lakh, awarded by the National **Human Rights Commission** (NHRC) as compensation to the parents of JS Sidharthan, who was a second-year student of Kerala Veterinary and Animal Sciences University, with the court registry. A division bench comprising Chief Justice Nitin Jamdar and Justice Basant Balaji issued the order on the state government's appeal challenging the NHRC's order directing the payment of compensation. The division bench also questioned the government's delay in filing the petition, noting

that no reason was provided for the delay.



NHRC's help sought for a bridge over Sikarahana in Bihar

Sandeep Bhaskar

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JAWAHARPUR GHAT (WEST CHAMPARAN): It's an early summer morning along the Sikarahana river in Bihar's floodprone West Champaran district. In one obscure corner, near Jawaharpur Ghat, life in a cluster of villages spread across eight panchayats has begun stirring. Children, some walking and others cycling, head toward school. Men set out for work, while women remain busy with household chores-some washing clothes and utensils along the riverbank. Villagers, school students, and even livestock crowd onto boats with bicycles and motorbikes, braving a daily, risky journey across the river.

Located around 32 km north of the district headquarters Bettiah and just 6 km from the Lauriya block headquarters, the villages here, with a population of over 40,000, have long demanded a bridge across the Sikarahana river at Jawaharpur. However, successive governments have shown little interest.

The only way to cross is by waterway—often dangerous, especially during monsoons when the river swells and road connectivity collapses.

"Let monsoon come. The same river overflows everyyear, and road access is completely cut off. Life here means wading through water or crossing by boat," said Abu Hozaifa, a local villager, to a Nepali visitor while boarding a boat.

Sipahi Choudhary, a resident

of Ram Parsauna village and one of the commuters—his leg in a cast—expressed his frustration. "You too have opened wounds which never heal. It's been 25 years since we've been demanding a bridge. Politicians come, make promises, and disappear," he said bitterly, calling it a "gross violation of human rights."

Despite several representations to MPs and MLAs and repeated assurances, villagers claim no progress has been made. "We've been suffering since the early 2000s. The road route is long and torturous; the waterway is unsafe. We fear for our children and families, yet have no choice," said another villager.

On June 30, human rights activist and former chairperson of the Child Welfare Committee, West Champaran, Aditya Kumar, filed a complaint with the National Human Rights Commission (NHRC), calling the situation a violation of Article 21 of the Indian Constitution. "The absence of a bridge here is a denial of the right to life and dignity," he said.

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Students are among the worst affected. Aditi Kumari, a Class IX student of Rajkiya Uchchtar Vidyalaya in Jawaharpur, said, "Our school is just across the river, but taking the road means traveling over 15 km." Class XI student Jugnoo Babu echoed her, calling the road route impractical.

HT spotted at least 20 students crossing by boat during a visit. Boatman Jaggu Sah of Maulanagar said around 60 students use the service daily.



HC directs govt to deposit ₹7 lakh

Kochi: High court has directed the state govt to deposit



Rs7lakh, the amount ordered by the National Human Rights Commission (NHRC) as compensation to the parents of **JS Sidharthan**, within 10 days with the HC registry. Sidharthan, a student at the Pookode campus of Kerala Veterinary and Animal Sciences University,

was found hanging in the bathroom of his college hostel on Feb 18, 2024 following alleged brutal ragging.

The bench of Chief Justice Nitin Jamdar and Justice Basant Balaji issued the direction while considering the state's plea challenging NHRC's order of Oct 1, 2024. HC noted that the petition had been filed eight months after the NHRC's order and sought urgent re-

SIDHARTHAN'S DEATH

lief. Questioning the delay, the bench made the

deposit of the compensation amount a condition for entertaining the petition. HC was also noted that the petition appeared to have been prompted by the NHRC's direction to the chief secretary to appear before it on July 10 for non-compliance with its earlier order.

HC permitted the state to amend its petition to explain the delay in filing. In the meantime, if any request is made by the state govt for deferment of the appearance of the concerned official before the NHRC, the commission shall consider such request. However, this liberty shall be subject to the condition that the compensation amount is deposited with the registry, HC clarified. The matter has been adjourned to July 11.

On a complaint by BJP's Sandeep Vachaspathi, the NHRC directed the state on Oct 1, 2024, to pay Rs 7 lakh as compensation to the deceased's parents. TNN



AIADMK, BJP appeal to NHRC demanding a special investigation

EXPRESS NEWS SERVICE @ Chennai

AMID mounting criticism on the DMK government for the custodial death of B Ajithkumar in Sivaganga, the AIADMK on Tuesday demanded a CBI probe into the matter. The opposition party also urged the National Human Rights Commission (NHRC) to take up the matter suo motu and initiate an investigation.

AIADMK general secretary Edappadi K Palaniswami, in a post on X, said that the postmortem report of Ajithkumar shockingly revealed that there were 18 injuries from head to toe. The report further said the death occurred due to severe pressure applied to the neck, he added.

"This is an outright murder committed by the police force under the Stalin government. All 25 custodial deaths that have occurred under Stalin's regime are blatant violations of human rights," he added.

Palaniswami further said that the police, in the related FIR, had claimed that Ajithkumar died of a seizure. "This is not a deja vu. The Stalin gov-

> ernment has used the same lie once before — the

death of Vignesh in police custody in Chennai in 2022 was also said to be due to a seizure," he added.

Meanwhile, BJP state president Nainar Nagenthran wrote a letter to the NHRC chairperson urging a high-level independent investigation into the incident, while alleging an 'alarming increase' in the number of custodial deaths in Tamil Nadu.

Nagenthran, in his representation to the NHRC, stated that the custodial death of Ajithkumar is not an isolated incident. "Tamil Nadu has witnessed an astronomical surge in custodial deaths in recent years. Human rights activists and independent monitors have counted this as the 24th (or possibly 25th) custodial death under the current government's tenure," Nagenthran said.

The BJP leader further added that the NHRC should seek a detailed report from the Tamil Nadu government on all custodial deaths recorded in the past five years, including details on the action taken and status of prosecutions. It should also order compensation and rehabilitation measures for the families of all victims of custodial violence, he said.



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Evidence not safe in police hands: HC

'Custodial Death Is Violation Of Fundamental Right'

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Madurai: Distrusting police to keep safe evidence related to Ajith Kumar's custodial murder in Thiruppuvanam, Madras high court ordered that the material gathered at the scenes of occurrence should be handed over to a district judge and kept in safe custody at Madurai district court campus until further orders.

"The material evidence is unsafe in the hands of the local police, who are all directly or indirectly interested parties to the custodial death," said a division bench of Justice S M Subramaniam and Justice A D Maria Clete,

It also observed that some evidence had either been destroyed or was not collected in a manner known to law. "It is brought to the notice of the court that some of the evidence has already been destroyed and the scene of oc-

currence has not been properly preserved. One police official, Sukumaran, went to the scene and collected the evidence by himself in gunny bags in an unusual manner and, therefore, a serious view is to be taken."

When the court inquired about the preservation of the CCTV footage, the executive officer of the executive officer of Madapuram Badrakaliamman Temple submitted that that one SI Ramachandran has taken entire CCTV footage. However, the state submitted that the CCTV footage collected from the temple is kept in the office of the Special Branch (Technical Wing), the judges observed.

Considering the fact that the state has conceded that it is a case of custodial death due to brutal attack caused by the special team, the judges directed S John Sundarlal Suresh. IV additional district judge, Madurai, to conduct a thorough inquiry into the custodial death by commencing the inquiry forthwith and submit a report before the court. The judges directed the police officials to handover the CDR records of the higher officials and the special team members, including the DSP, to the additional district judge who shall keep all the evidence in a safe custody on Madurai district court campus until further orders.

Earlier, when the case was taken up for hearing during the forenoon session, Henri Tiphagne, counsel for a petitioner, submitted that the police constables conducted inquiry with the victim for two days by taking him to different places. They assaulted him using plastic pipes and chilli powder was sprayed on his face and private parts. The video of the brutal assault was taken by one of the temple employees Saktheeswaran. He further submitted that the woman, Nikitha, who lodged a complaint regarding gold jewellery theft was a relative of an IAS officer who had spoken to the Sivaganga district superintendent of police over phone.

He also alleged that three DMK functionaries - Sengaimaran, Mahendran and Kaliswaran - along with Manamadurai deputy superintendent of police, offered ₹50 lakh to the family and a govt job to the victim's brother as compensation. In this context, the judges asked who ordered the special team of police constables to conduct the inquiry with the deceased

EPS flays Stalin over apology

Chennai: AIADMK general secretary Edappadi K Palaniswami came down hard on CM M K Stalin for the custodial death of Ajith Kumar in Sivaganga, terming it a murder.

"Your govt murdered him. Is a simple apology your response after that," asked EPS said in a statement. He had earlier in the day demanded a CBI probe into the custodial death. After Stalin transferred the inquiry to CBI as demanded by the opposition and spoke to the victim's family, EPS intensified his attack. EPS said there was no remorse in the words of Stalin. Earlier, he also insisted on the National Human Rights Commission (NHRC) to investigate the case. He alleged that there were 25 custodial deaths in TN after DMK came to power. BJP state president Nainar Nagenthran also wrote a letter to NHRC for a high level probe. He also wanted a detailed report of all the custodial deaths that happened in TN in the last five years. TNN

Ajith Kumar and why they conducted the inquiry in other places instead of the police station? Was it to avoid the CCTV cameras at the station, they asked.

The judges also observed: "Custodial death is a violation of the fundamental right of a person. Despite the international conventions and prescription of procedures by the Supreme Court in a catena of judgments, still custodial deaths are reported which is a concern to the public. The procedures for receiving complaints, registration of cases, conducting investigation though codified and guidelines are issued, violations are equally dominating, which would show the mindset of the police officials, which requires stern action. The police officials are basically to protect the life of the people and, therefore, custodial deaths are viewed seriously by the courts."

The judges said the dean, Govt Rajaji Hospital, submitted a preliminary postmortem report. The final report will be submitted after receiving laboratory reports. The court was hearing a batch of public interest litigations seeking CBI probe into the custodial death incident. The hearing in the case was adjourned to July 8.



HC slams TN on custodial death; CBI will probe case

Divya Chandrababu

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CHENNAI: The Madras high court on Tuesday pulled up the Tamil Nadu government over the alleged custodial death of a security guard in Sivaganga district, even as chief minister MK Stalin issued an apology to the victim's family and ordered transferring of the case to the Central Bureau of Investigation (CBI).

The Madurai bench of the high court comprising justices SM Subramaniam and AD Maria Clete said the action taken so far by the state government was not commensurate with the gravity of the incident.

"We want to access your fairness by seeing what action is taken against the senior officials," the bench said as it appointed Madurai 4th additional sessions judge John Sunderlal Suresh as enquiry officer and submit a report on July 8. The court also allowed the case to be probed by CR-CID.

The development came days after Ajith Kumar (29), a security guard at the Madapuram Bhadrakali Amman temple in Madapuram area, died on June 29 when he was allegedly being questioned by cops in connection with a theft case.

The court was hearing a batch of PILs filed by people residing in Kumar's village. "The State has conceded the custodial death in CM STALIN ISSUED AN APOLOGY TO THE VICTIM'S FAMILY AND ORDERED TRANSFERRING OF THE CASE TO THE CENTRAL BUREAU OF INVESTIGATION

the present case," Justice Subramanian said in his order. "A plain reading of the nature of the injuries would reveal that he was brutally attacked," the order said.

Officials said Kumar was taken into custody on June 27 after a woman filed a complaint alleging that a bag containing 10 sovereigns of gold jewellery went missing from her car.

Kumar's brother Naveen alleged that police beat up the victim as they transported him to different places under the guise of a probe. On June 29, Kumar was taken to the hospital after complaining of discomfort and died during treatment.

A video purportedly of Kumar being assaulted was submitted in the court on Tuesday.

The 31-second video, which was widely circulated on social media, purportedly showed Kumar kneeling on the floor and being beaten with a stick by a police officer in plainclothes. HT could not independently verify

authenticity of the video.

The state informed the court that five police officers have been suspended in connection with the incident. The officers — S Raja, A Anand, S Sankaramanikandan, G Praphu and G Kannan — were arrested on Monday after authorities received the post-mortem examination report. Hours before the hearing, Sivaganga superintendent of police (SP) Ashish Rawat was placed on compulsory wait and Manamadurai DSP Shanmugasundaram was dismissed on Tuesday.

The case triggered a political row, with the opposition AIADMK demanding a CBI probe

probe.

"People have no faith in the fake police FIR. Therefore, this case should be transferred to the CBI," AIADMK chief Edappadi K Palaniswami said.

BJP state unit president Nainar Nagendran wrote to NHRC seeking an inquiry into the case as well as similar incidents in Tamil Nadu

CM Stalin said Ajith Kumar's death was "an unjustifiable mistake" as he apologised to the victim's family during a telephonic conversation. "The Madras high court Madurai bench has allowed the CB-CID probe into the matter. However, with five policemen facing allegations, to ensure there are no apprehensions over the probe, I have directed transferring the probe to CBI," Stalin said.



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NHRC के मॉनिटर गोयल ने गुड टच बैड टच का पाठ पढ़ाया, बोले-अधिकारों का हनन हो तो शिकायत करें

राष्ट्रीय मानवाधिकार आयोग के स्पेशल मॉनिटर का दौरा, आज आंगनबाड़ी व पीएचसी का करेंगे निरीक्षण

भास्कर संवाददाता | इडिस

राष्ट्रीय मानवाधिकार आयोग के स्पेशल मॉनिटर बालकृष्ण गोयल मंगलवार को दो दिवसीय दौरे पर झुंझुनूं आए। पहले दिन पीएमश्री राउमा विद्यालय देवरोड़ का निरीक्षण किया। उन्होंने करीब तीन घंटे तक 11वीं व 12वीं कक्षा के विद्यार्थियों से संवाद किया और गुड टच बैड टच तथा मानवाधिकार आयोग के बारे में जानकारी दी। इसके बाद वे झंझनुं पहुंचे।

इसके बाद वे झुंझुनूं पहुंचे।
शाम को सीतसर रोड स्थित
बाल सुधार गृह का भी निरीक्षण
किया। इस दौरान उन्होंने अज्ञात
व्यक्ति बनकर चाइल्ड हैल्पलाइन
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में एक अज्ञात बच्चा रोता हुआ
मिला है, तो उन्हें सामने से जवाब
मिला कि हम क्या करें, पुलिस को
सूचना दो। तब उन्होंने संबंधित
अधिकारियों को चाइल्ड हैल्प
लाइन के सिस्टम में 15 दिन में
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उल्होंने कहा
देए। इसके अलावा बाल सुधार
गृह में रिकॉर्ड सही करने, खाना
बनाने, बच्चों को खेलने, बच्चों के



झुंझुनुं. देवरोड़ स्कूल में छात्रा से संवाद करते स्पेशल मॉनिटर गोयल।

रहने व अन्य व्यवस्थाओं में भी सुधार के निर्देश दिए। इस दौरान महिला अधिकारिता विभाग के उप निदेशक विप्लव न्योला, एडीईओ प्रमोद आबूसरिया मौजूद थे। उन्होंने बच्चों को गुड टच बेड टच की जानकारी दी। इसके बाद मानवाधिकारी राष्ट्रीय मानवाधिकार आयोग की कार्य प्रणाली के बारे में बताया और मानव अधिकारों के प्रति जागरूक किया और नियमों की जानकारी दी। उन्होंने कहा कि स्कूल के साथ अन्य जगहाँ पर मानवाधिकार का उलंघन होता देखें तो आयोग की मेल आईडी hrenet.nic.in पर आज करेंगे पीएचसी व आंगनबाड़ी केंद्र का निरीक्षण: गोयल बुधवार को सुबह 10:15 बजे जिला स्तरीय अधिकारियों की बैठक लेंगे। इसके बाद वे जिले के पीएचसी, आंगनबाड़ी सहित अन्य विभागों व संस्थाओं का निरीक्षण करेंगे। कलेक्ट्रेट में अधिकारियों से मानव अधिकारों के संरक्षण पर चर्चा की जाएगी।

एसपी से मांगी एक साल की क्राइम रिपोर्ट : सर्किट हाउस पहुंचे गोयल ने जिले के खेतड़ी व मंड्रला में पुलिस हिरासत में युक्कों की हत्या व जिले के अन्य मामलों में उन्होंने कहा कि एसपी से एक साल की रिपोर्ट मांगी गई है।

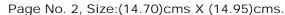
बातचीत

बालकृष्ण गोयल, स्पेशल मॉनिटर राष्ट्रीय मानवाधिकार आयोग

Q. अपराधियों का पुलिस जुलूस निकालती है, क्या यह सही है?

- A. ऐसा करना मानवाधिकार का हनन है। किसी ने चोरी, मारपीट या अन्य घटना को अंजाम दिया है तो भी आप उसके मानवाधिकारों का उल्लंबन नहीं कर सकते हैं।
- Q. डितस्त मॅयुवकॉकी मौतप्र मानवायिकार आयोगनेक्याकिया? ▲ पुलिस हिरासत में मौत होना बड़ा मामला है। आयोग के समक्ष झुंझुनूं से ऐसा कोई मामला संज्ञान में नहीं आया है। एसपी से रिपोर्ट मांगि कि ऐसे कितने मामले हुए।
- अ. मानवाधिकारों के उल्लंघनको रोकनेक वया प्रयास विष्ट जा रहे हैं? A. कुछ मामलों में स्वत: संज्ञान भी लेते हैं। खबरों को पढ़कर संज्ञान लिया जाता है। इसके अलावा प्रदेश के आयोग से तालमेल बनाकर प्राप्त शिकायतों का निस्तारण करवाते हैं। जनसुनवाई के लिए विभिन्न स्थानों पर बैच लगाई जाती है।







मानवाधिकार की टीम ने डॉक्टरों को किया सम्मानित



अम्बाला | राष्ट्रीय चिकित्सक दिवस पर राष्ट्रीय मानवाधिकार एवं अपराध नियंत्रण ब्यूरो हरियाणा की टीम ने अम्बाला के डॉक्टरों को सम्मानित किया। मंगलवार को नागरिक अस्पताल सिटी में आयोजित कार्यक्रम में इमरजेंसी और ट्रॉमा सेंटर की प्रभारी डॉ. अदिति गैतम, डॉ. समीर सिंगला, डॉ. ऋषिपाल, डॉ. अंकुश शर्मा और गायनोकोलॉजिस्ट डॉ. रजनी को स्वास्थ्य सेवा सम्मान दिया। मौके पर प्रदेश उपाध्यक्ष अमरनाथ कश्यप, अम्बाला मंडल अध्यक्ष कश्मीरी लाल, महासचिव ओमप्रकाश शर्मा, कार्यकारी जिलाध्यक्ष डॉ. संदीप भारद्वाज और जिला संयुक्त सचिव संजय चौधरी मौजूद थे। डॉक्टरों को शुभकामनाएं दी। अमरनाथ कश्यप ने बताया कि भारत सस्कार ने वर्ष 1991 में एक जुलाई को राष्ट्रीय चिकित्सक दिवस घोषित किया था। यह दिन प्रसिद्ध चिकित्सक डॉ. विधान चंद्र राय की जयंती का प्रतीक है। मानवता के लिए उनके योगदान को याद करते हुए यह दिन मनाया जाता है।



तेलंगाना फार्मा प्लांट विस्फोट में मृतकों की संख्या बढ़कर 39 हुई

हैदराबाद, प्रेट्रः हैदराबाद के पास संगारेड्डी जिलान्तर्गत पाशमीलारम इंडस्ट्रीयल एस्टेट में स्थित सिगाची इंडस्ट्रीज लिमिटेड नामक एक फार्मास्युटिकल कंपनी में विस्फोट में जान गंवाने वाले श्रमिकों की संख्या बढ़कर 39 हो गई है। इस घातक विस्फोट के बाद कंपनी प्रबंधन की अनुपस्थिति की आलोचना करते हुए मुख्यमंत्री ए. रेवंत रेड्डी ने पीड़ितों को मुआवजा देने के लिए कंपनी पर कार्ययोजना बनाने का दबाव भी बनाया।

उन्होंने नाराजगी जताते हुए कहा,
"बड़ी दुर्घटना हुई है। उन्हें (विरिष्ठ
प्रबंधन को) आना ही होगा। उन्हें
मृतक के परिवार से मिलना होगा।
आप स्थिति से बच नहीं सकते।"
उद्योग मंत्री श्रीधर बाबू ने कहा कि
कंपनी को मानवीय आधार पर काम
करना होगा। "यह कहते हुए दुख हो
रहा है कि शीर्ष प्रबंधन 24 घंटे बाद
भी यहां नहीं आया है। अगर वह
इतने व्यस्त हैं तो उन्हें कंपनी चलाने

- सीएम रेड्डी ने घटनास्थल का दौरा किया, घायलों से भी मिले
- सीएम बोले, घटना के जिम्मेदारों के खिलाफ कार्रवाई की जाएगी

की क्या जरूरत है?" उधर, तेलंगाना हाईकोर्ट के वकील रामा राव ने विस्फोट के संबंध राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में शिकायत दर्ज कराई है। इसमें आरोप लगाया गया है कि यह घटना कंपनी द्वारा सुरक्षा प्रोटोकाल का पालन न करने और प्रबंधन की ओर से लापरवाही के कारण हुई। मुख्यमंत्री ने प्रदेश के मंत्रियों- श्रीधर बाब्, दामोदर राजा नरिसम्हा, जी. विवेक और पी. ऋषिनिवास रेड्डी घटनास्थल का दौरा किया और स्थिति की समीक्षा की। उन्होंने इस दुखद घटना पर विस्तृत रिपोर्ट मांगी है जिसमें अतीत में हुई ऐसी ही घटनाओं का विवरण और उठाए गए निवारक उपाय शामिल हों।



Times of India

Sidharthan's death following ragging: Kerala HC directs govt to deposit Rs 7 lakh in registry

https://timesofindia.indiatimes.com/city/kochi/sidharthans-death-following-ragging-kerala-hc-directs-govt-to-deposit-rs-7-lakh-in-registry/articleshow/122188970.cms

Kochi: High court has directed the state govt to deposit Rs 7 lakh, the amount ordered by the National Human Rights Commission (NHRC) as compensation to the parents of J S Sidharthan, within 10 days with the high court registry. Sidharthan, a student at the Pookode campus of Kerala Veterinary and Animal Sciences University, was found hanging in the bathroom of his college hostel on Feb 18, 2024 following alleged brutal ragging.

The bench of Chief Justice Nitin Jamdar and Justice Basant Balaji issued the direction while considering the state's petition challenging the NHRC's order dated Oct 1, 2024. The court noted that the petition had been filed eight months after the NHRC's order and sought urgent relief. Questioning the delay, the bench made the deposit of the compensation amount a condition for entertaining the petition. HC was also noted that the petition appeared to have been prompted by the NHRC's direction to the chief secretary to appear before it on July 10 for non-compliance with its earlier order.

HC permitted the state to amend its petition to explain the delay in filing. In the meantime, if any request is made by the state govt for deferment of the appearance of the concerned official before the NHRC, the commission shall consider such request. However, this liberty shall be subject to the condition that the compensation amount is deposited with the registry, HC clarified. The matter has been adjourned to July 11.

Acting on a complaint filed by BJP leader Sandeep Vachaspathi, the HRC directed the state on Oct 1, 2024, to pay Rs 7 lakh as compensation to the deceased's parents.

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The Week

TN opposition mounts pressure on ruling DMK over custodial death CM says action initiated

https://www.theweek.in/wire-updates/national/2025/07/01/mds29-tn-ld-custodial-death.html

Chennai, Jul 1 (PTI) The opposition in Tamil Nadu on Tuesday mounted pressure on the ruling DMK over the custodial death of a temple security guard in the state's Sivaganga district, demanding a CBI or SIT probe into the matter, even as the state government initiated action against policemen, including the district police chief.

The matter also came up before the Madras High Court bench in Madurai. The victim's counsel told reporters that a video purportedly showing policemen in plainclothes assaulting the victim, Ajithkumar has been submitted before the court.

The government made it clear nobody involved in the incident would be spared, even as it pointed out that action has been already initiated in the matter.

The principal opposition party, AIADMK demanded a CBI probe into the custodial death, saying people have lost faith in the state police.

AIADMK chief and Leader of Opposition, Edappadi K Palaniswami slammed Stalin over the incident and said "people and us" don't believe the "drama" enacted by the CM on the matter.

Referring to reports, Palaniswami claimed that the post-mortem on the victim revealed a number of injuries on his body and called it a "murder that happened due to police atrocity."

In a social media post, he said, "Some media may believe in your drama like holding review meeting or transferring the case to the CB-CID. Whether the people or us-we just don't believe in the drama."

There was no safety for the public in the DMK rule, he charged.

"People have no faith in the fake police FIR. Therefore this case should be transferred to the CBI," he added.

He also held the CM "responsible" for the incident and demanded answer.

AIADMK workers staged protests in different towns in the state, demanding justice for the victim. They held placards that said "Justice for Ajithkumar."

Actor and Tamilaga Vettri Kazhagam (TVK) leader Vijay sought the constitution of a Special Investigation Team to probe the matter.

People had many questions over the death of Ajithkumar, he said in a post on 'X.' BJP Tamil Nadu president Nainar Nagenthiran wrote to the National Human Rights Commission (NHRC) seeking an inquiry into the custodial death of Ajithkumar and similar such incidents in Tamil Nadu.

Meanwhile, addressing a press meet here, CM Stalin said action has been taken in connection with the death of the security guard.

THE WEEK, Online, 2.7.2025

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Organiser

BJP Tamil Nadu president writes to NHRC seeking probe into custodial death of temple security staff Ajith Kumar

https://organiser.org/2025/07/01/300448/bharat/bjp-tamil-nadu-president-writes-to-nhrc-seeking-probe-into-custodial-death-of-temple-security-staff-ajith-kumar/

Tamil Nadu BJP chief Nainar Nagenthiran has written a letter to the Chairman of the National Human Rights Commission (NHRC), demanding a probe into the custodial death of temple security staff member Ajith Kumar.

In the letter, he states: "I write to you today with deep anguish and grave concern regarding the recent custodial death of Mr Ajith Kumar, a 27-year-old temple security guard from Sivaganga district, Tamil Nadu, who died under highly suspicious circumstances while in police custody. Reports from multiple sources strongly suggest custodial torture. Shockingly, the incident occurred in blatant violation of established procedures - with the interrogation allegedly conducted in a moving vehicle and without proper judicial oversight."

Explaining further, he said, "This tragic death is not an isolated incident. Tamil Nadu has witnessed an astronomical surge in custodial deaths in recent years. In fact, human rights activists and independent monitors have counted this as the 24th (or possibly 25th) custodial death under the current state government's tenure. This number is not merely a statistic - it is an indictment of a systemic breakdown in custodial protocol, a climate of impunity, and a lack of institutional accountability."

The TN BJP chief said, "The rapid cremation of the victim, reports of coercion on the victim's family, and the initial framing of the death as due to a 'seizure' - all point to an attempt to suppress evidence and pre-empt due process. The Hon'ble Madras High Court itself observed that such treatment was more befitting of a terrorist than a civilian suspect."

Concluding his letter, Nainar Nagenthiran urged the NHRC to constitute a high-level independent investigation into the custodial death of Mr Ajith Kumar under direct monitoring; to seek a detailed report from the Tamil Nadu government on all custodial deaths recorded in the last five years, including action taken and the status of prosecutions; and, thirdly, to ensure compensation and rehabilitation for the families of all victims of custodial violence.

He appealed to the NHRC to act decisively to ensure that Tamil Nadu, under the present DMK government's rule, does not become a cautionary tale in custodial human rights violations.

Meanwhile, the Thirubuvanam court has remanded the five police personnel arrested in connection with this case to 15 days' judicial custody.



New Indian Express

AIADMK demands CBI probe into Sivaganga custodial death

https://www.newindianexpress.com/nation/2025/Jul/01/aiadmk-demands-cbi-probe-into-sivaganga-custodial-death

CHENNAI: Mounting criticism on the DMK government for the custodial death of B Ajithkumar, a security guard employed at a temple in Sivaganga district, the AIADMK on Tuesday demanded a CBI inquiry into his death. The AIADMK also urged the National Human Rights Commission (NHRC) to take up this issue suo motu.

AIADMK general secretary Edappadi K Palaniswami, in a post on X, said that the post-mortem report of Ajithkumar was shocking since it said there were 18 injuries from head to toe. The report further said the death occurred due to severe pressure applied to the neck.

"This is outright murder committed by the police force under the Stalin government. All 25 custodial deaths that have occurred under Stalin's regime are blatant violations of human rights. So, the NHRC should, suo motu, initiate an investigation into this," he added.

Palaniswami said the police, in their First Information Report, had claimed that Ajithkumar died of seizures. "This is not deja vu... the Stalin government has re-used the same lie- that the death of Vignesh in police custody in Chennai in 2022 was due to seizures, for this too ," Palaniswami added.



Kaumudi

Siddharth's death: High Court criticises government, orders to deposit seven lakh rupees

https://keralakaumudi.com/en/news/news.php?id=1562952&u=

An amount of seven lakh rupees should be deposited. The order of the commission was dated October 1, 2024. The interim order of the division bench comprising Chief Justice Nitin Jamdar and Justice Basant Balaji was issued on a petition filed by the government challenging it. Pointing out that the government's petition was filed after eight months, the court expressed dissatisfaction over the lack of explanation for this. The court also directed that the petition be amended and submitted with the reason stated.

The Human Rights Commission had ordered the Chief Secretary to appear in person for not complying with the order. The government filed the petition after this. 'If the order to pay compensation was opposed, the petition should have been filed immediately. The government felt the need to approach the court only when the officer was asked to appear,' the division bench criticised.

The government has sought an exemption from the Chief Secretary from appearing before the Commission in person. The court has directed that this demand be raised before the National Human Rights Commission and that the Commission, if it receives an application, consider it. The award of compensation will be subject to the court's decision.

The National Human Rights Commission's order was based on a complaint by BJP leader Sandeep Vachaspati. The government argued that the Commission does not have the authority to pass such an order on a complaint from a third party. The petition also states that the procedure has not been followed. The petition will be heard on July 11.



Janta se rishta

Telangana HC के अधिवक्ता ने सिगाची फैक्ट्री विस्फोट को लेकर NHRC में शिकायत दर्ज कराई

https://jantaserishta.com/national/telangana-high-court-advocate-files-complaint-with-nhrc-over-sigachi-factory-blast-4118771

Hyderabad हैदराबाद : तेलंगाना राज्य उच्च न्यायालय के अधिवक्ता रामा राव ने सोमवार को पशमीलाराम औद्योगिक क्षेत्र में सिगाची इंडस्ट्रीज लिमिटेड की दवा फैक्ट्री में हुए विस्फोट को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में शिकायत दर्ज कराई है। शिकायत में आरोप लगाया गया है कि यह घटना, जिसके परिणामस्वरूप कई श्रमिकों की मृत्यु हुई और वे घायल हुए, कंपनी द्वारा सुरक्षा प्रोटोकॉल का पालन न करने और प्रबंधन की ओर से लापरवाही के कारण हुई।

शिकायत के अनुसार, "तेलंगाना में एक केमिकल फैक्ट्री में संदिग्ध रिएक्टर विस्फोट के कारण आग लगने से कई श्रिमिकों की मौत हो गई है। अधिकारियों के अनुसार, यह घटना सोमवार को पशमीलारम में सिगाची केमिकल इंडस्ट्री में हुई। विस्फोट के समय फैक्ट्री में 108 श्रिमिक मौजूद थे, जिसकी आवाज करीब पांच किलोमीटर दूर तक सुनी जा सकती थी। विस्फोट के कारण भीषण आग लग गई और आग बुझाने के लिए 15 दमकल गाड़ियों का इस्तेमाल किया गया।

प्रत्यक्षदर्शियों के अनुसार, विस्फोट इतना जोरदार था कि श्रमिक हवा में उछल गए और कई मीटर दूर जा गिरे।" "चूंिक कुछ पीड़ितों के शरीर टुकड़ों में बिखर गए थे या पहचान से परे जल गए थे, सुरक्षा प्रोटोकॉल का पालन करने में विफलता, प्रबंधन की ओर से लापरवाही, अधिकारियों की आपदा के बाद की प्रतिक्रिया धीमी थी, जो उनकी तैयारी की कमी को दर्शाता है, अग्निशमन कर्मियों को सिकंदराबाद से घटनास्थल पर पहुंचना पड़ा जो लगभग 40 किमी दूर है, चिदंबरनाथन षणमुगनाथन, धनलक्ष्मी गुंटाका, अमित राज सिन्हा, सर्वेश्वर रेड्डी सानिवरपु, विवेक कुमार, सुब्बारामी ओरुगंती रेड्डी, रवींद्र प्रसाद सिन्हा और बिंदु विनोदन (सिगाची के निदेशक/प्रबंधन) के खिलाफ गैर इरादतन हत्या के तहत आवश्यक मामला दर्ज करने का निर्देश दिया जा सकता है, प्रबंधन को मृतक के मामले में 25,00,000 रुपये मुआवजे के साथ-साथ घायलों और विकलांगों के लिए 10,00,000 रुपये का भुगतान करने का निर्देश दिया जा सकता है, विस्फोट के कारण के विशिष्ट संदर्भ के साथ जांच करने का निर्देश दिया जा सकता है, पूरे परिसर में सभी प्रतिष्ठानों में सुरक्षा ऑडिट किए जा सकते हैं। शिकायत में आगे कहा गया है कि तेलंगाना के औद्योगिक क्षेत्रों में ऐसी घटना दोबारा न हो, इसके लिए सभी आवश्यक कदम उठाए जाएं।

तेलंगाना के मुख्यमंत्री रेवंत रेड्डी ने मंगलवार को संगारेड्डी जिले में सिगाची फार्मा इंडस्ट्रीज का दौरा किया, जहां एक दिन पहले हुए घातक विस्फोट में कम से कम 34 लोगों की मौत हो गई थी और कई अन्य घायल हो गए थे। मुख्यमंत्री ने समीक्षा बैठक की और अधिकारियों को विस्फोट के कारणों की विस्तृत जांच रिपोर्ट प्रस्तुत करने का निर्देश दिया।

या सामान्य राय के साथ निष्कर्ष न निकालें। मुझे इस दुर्घटना के लिए विशिष्ट कारणों की आवश्यकता है। तभी हम आज यहां जो हुआ, उसका पता लगा सकते हैं।" मुख्यमंत्री ने घायल पीड़ितों के उपचार की स्थिति और अस्पताल के खर्च के बारे में भी जानकारी ली। उन्होंने कहा, "कितने लोग अकुशल और कुशल श्रमिक हैं? क्या आपने विस्फोट के बाद मरने वाले कुशल और अकुशल श्रमिकों की संख्या को अलग किया है?" रेवंत रेड्डी ने इस बात पर जोर दिया कि ऐसी घटनाएं सरकार और उद्योग के हितधारकों दोनों के लिए सीखने का विषय होनी चाहिए। उन्होंने आगे कहा, "हमें इस बात पर ध्यान देने की आवश्यकता है कि हमें अन्य उद्योगों में इसी तरह की समस्याओं से बचने के लिए क्या निर्देश देने चाहिए। हमें इससे दो चीजों की आवश्यकता है: पहली, एक विस्तृत रिपोर्ट और दूसरी, जवाबदेही।" उन्होंने

JANTA SE RISHTA, Online, 2.7.2025

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अधिकारियों को पहले के निरीक्षणों या रिपोर्टों पर भरोसा न करने का निर्देश दिया और नए विशेषज्ञों द्वारा नए सिरे से मूल्यांकन करने पर जोर दिया। मुख्यमंत्री ने उद्योग द्वारा संभावित अनुपालन चूक का भी उल्लेख किया और पिछले नोटिसों और दंडों की समीक्षा करने का आह्वान किया। विस्फोट में अब तक 34 लोगों की जान जा चुकी है और विस्फोट स्थल पर बचाव अभियान जारी है। प्रधानमंत्री नरेंद्र मोदी ने सोमवार को विस्फोट में जानमाल के नुकसान पर दुख व्यक्त किया। प्रधानमंत्री राष्ट्रीय राहत कोष से प्रत्येक मृतक के परिजनों को 2 लाख रुपये और घायलों को 50,000 रुपये की अनुग्रह राशि देने की घोषणा की गई है। (एएनआई)



Hindu

Sivaganga custodial death: Case transferred to CB-CID, SP Ashish Rawat shifted without posting

https://www.thehindu.com/news/national/tamil-nadu/sivagangacustodial-death-sp-ashish-rawat-shifted-without-posting-casetransferred-to-cb-cid/article69758706.ece

Hours after five policemen were arrested on charges of murder in connection with the death of a 27-year-old temporary temple security guard in Sivaganga district following alleged custodial torture, Tamil Nadu Director-General of Police (DGP) Shankar Jiwal, on Tuesday (July 1, 2025) issued orders transferring the case to the CB-CID. The Sivaganga Superintendent of Police (SP) Ashish Rawat was shifted out without posting. Tamil Nadu government issued orders posting him on compulsory wait in the office of the DGP, Chennai. The Ramanathapuram SP G. Chandeesh has been given additional charge of Sivaganga district.



Hindu

Palaniswami wants CBI to probe the death of temple security guard

https://www.thehindu.com/news/national/tamil-nadu/palaniswami-wants-cbi-to-probe-the-death-of-temple-security-guard/article69759688.ece

AIADMK general secretary Edappadi K. Palaniswami on Tuesday demanded that the case of death of a temple security guard in Sivaganga district be handed over to the CBI.

The Leader of the Opposition said 25 "lock-up deaths" had occurred since the DMK came to power, and the National Human Rights Commission should probe these cases.

He wondered where Chief Minister M.K. Stalin had been when the death in Sivaganga created a row all over the country. He expressed shock over reports on the presence of injuries on the body of the deceased.

In a post, the former interim general secretary of the AIADMK, V.K. Sasikala, also demanded that the case be handed over to the CBI.



NHRC concludes workshops on enhancing care for inmates

https://www.gulf-times.com/article/706834/qatar/nhrc-concludes-workshops-on-enhancing-care-for-inmates

The National Human Rights Committee (NHRC) concluded Monday a series of training workshops it launched under the title "Enhancing the Treatment of Inmates in Penal and Correctional Institutions in the State of Qatar in Accordance with International Standards and National Legislation."

The workshops were held in partnership with the Ministry of Interior and Penal Reform International and were held from June 22 to 30.

On this occasion, HE the Secretary-General of the NHRC Sultan bin Hassan al-Jamali praised the spirit of constructive co-operation among all partners, and the positive interaction and purposeful dialogue that characterized the training workshops.

While we highly appreciate the efforts and roles undertaken by the Ministry of Interior to implement and protect human rights, we renew our commitment to co-operate with the ministry in various areas of common interest, he said. He noted that the training workshops aimed to consolidate the progress achieved and strengthen measures and practices in the field of inmates' rights.

He expressed his thanks and appreciation to the Penal and Correctional Institutions and Human Rights Departments at the Ministry of Interior, and the Penal Reform International (PRI), noting that the participating officers and personnel in the training workshops enriched the workshops with their ideas, discussions, experiences, and best practices.

Project Director for the Middle East and North Africa at PRI Mahmoud Shabana praised the participants' engagement during the training workshops and their commitment to implementing the standards they had learned to enhance the treatment of inmates in penal and correctional institutions.

He noted the important role of the NHRC in the success of these workshops.

He lauded the Ministry of Interior's commitment and interest in these training workshops, which confirms its full commitment and serious desire to implement human rights standards in all areas of police work.

It is noteworthy that the training workshops addressed in their sessions, recent developments in prisoner treatment rules and their impact on improving their treatment, gender-responsive treatment, standards and rules for classification, housing, health, and contact with the outside world, as well as respect for the principle of human dignity, complaint procedures, and disciplinary measures in prisons.

They also addressed guarantees of protection, redress, and the mental health of prisoners, in addition to meditation techniques and anger management, problemsolving and effective communication skills, and preparation for reintegration. (QNA)



ETV Bharat

Prayagraj Violence Accused Holding Ears In Apology: Video Goes Viral, Case Filed Against Cops At NHRC

https://www.etvbharat.com/en/!state/prayagraj-violence-accused-holding-ears-in-apology-video-goes-viral-case-filed-against-cops-at-nhrc-enn25070101831

Prayagraj: A video of 52 accused, arrested in connection with violence in Uttar Pradesh's Prayagraj, holding their ears in apology has brought the role of the police under the scanner with a complaint being filed with the National Human Rights Commission (NHRC).

ETV Bharat has not confirmed the authenticity of the video while police denied forcing accused to apologise.

In the video, the accused are seen sitting on the ground near the prisoner van, holding their ears. It is said that the video was recorded before the accused were taken to the court.

DCP Yamunanagar Vivek Chandra Yadav said police did not give any such instructions to the accused. If a person apologises voluntarily, then it has nothing to do with the police, he added.

Advocate Gajendra Singh Yadav has lodged a complaint with the NHRC alleging that the police publicly humiliated the accused, thereby violating human rights. The advocate has demanded a high-level inquiry into the incident and action against those guilty.

Investigation has revealed that the accused looted mobiles, mobile data terminals and event registers from the police riot control vehicles. Riot control equipment including cane shield, body protector, mail mat, stick, car jack, wrench, rod, bag, crime scene tape, scissors, dagger, cap, evidence stand, stand plate, torch, rope and first aid kits have been looted from the vehicle.

DCP Yamunanagar said a total of 15 sections, including two under Prevention of Damage to Public Property Act, have been imposed against the miscreants.

Police probing into the case of riot, arson and violence in Karchana in Prayagraj on June 30 has revealed that the crowd was incited by a rumour of the arrest of Bhim Army chief Chandrashekhar Azad. This rumour was spread through a WhatsApp group. Photographs and videos of every activity of Azad and his supporters were being posted in this WhatsApp group.

A day before the violence, youths were informed about the arrival of Azad at Isota village. In the morning, information was posted about the Bhim Army chief's arrival at the airport. A large number of youths gathered at Hanumanpur Mori intersection, waiting for around two and a half hours for Azad's arrival. Then someone posted in the group that Azad was arrested by the police in Prayagraj. Following this

ETV BHARAT, Online, 2.7.2025

Page No. 0, Size:(0)cms X (0)cms.

information, youths became violent and started vandalising police vehicles, leaving police apparently helpless in front of the angry mob.

DCP Yamunanagar Yadav said police have so far named 54 accused and a case has been registered against 604 people while 75 people have been arrested. Cops from Phulpur, Baragaon and Pindra police stations were deployed outside the airport premises. A major reason behind the violence in Bhadaura market on June 30 is believed to be the negligence of the police and the intelligence system. The police had no idea that thousands of youths would gather in Isota village on the news of Azad's arrival.



DT NEXT

Sivaganga custodial death: EPS slams weak FIR, hasty L&O review; seeks central probe, NHRC intervention

https://www.dtnext.in/news/tamilnadu/eps-calls-dmk-regime-over-sivaganga-custodial-death-demands-cbi-probe-nhrc-intervention-838788

CHENNAI: Denouncing the DMK government over the alleged custodial death of 27-year-old temple security guard Ajith Kumar in Sivagangai district, Leader of Opposition Edappadi K Palaniswami urged the National Human Rights Commission (NHRC) to initiate an investigation into the incident, apart from looking into all the custodial deaths reported under the incumbent.

"It is shocking to learn that the victim had sustained 18 injuries from head to toe, and the cause of death was the extreme pressure applied to his neck. The reports in the media, regarding autopsy findings, clearly indicate that this is a murder committed by the police," Palaniswami stated in a social media post on Tuesday.

However, the police filed an FIR trying to hide it as death due to "seizure," he said.

The deaths of 25 individuals in police custody under the Chief Minister MK Stalin-led DMK regime are blatant violations of human rights, deeming a proper inquiry by the NHRC, Palaniswami said. He urged the national human rights body to investigate all custodial deaths that have occurred during the present government's tenure.

Claiming that CM Stalin would try to cover up Ajith Kumar's death, as he allegedly did in the case of Vignesh (25), who died in police custody in early 2022, Palaniswami said he had directed party functionaries to launch a nationwide campaign '#JusticeForAjithkumar' and '#NationWithAjith' to draw national attention to custodial deaths in Tamil Nadu.

"The CM must take full responsibility," he said.



Dainik Bhaskar

NHRC के मॉनिटर गोयल ने गुड टच बैड टच का पाठ पढ़ाया, बोले-अधिकारों का हनन हो तो शिकायत करें

https://www.bhaskar.com/local/rajasthan/jhunjhunu/news/nhrc-monitor-goyal-taught-the-lesson-of-good-touch-and-bad-touch-said-complain-if-your-rights-are-violated-135353980.html

राष्ट्रीय मानवाधिकार आयोग के स्पेशल मॉनिटर बालकृष्ण गोयल मंगलवार को दो दिवसीय दौरे पर झुंझुनूं आए। पहले दिन पीएमश्री राउमा विद्यालय देवरोड़ का निरीक्षण किया। उन्होंने करीब तीन घंटे तक 11वीं व 12वीं कक्षा के विद्यार्थियों से संवाद किया और गुड टच बैड टच तथा मानवाधिकार आयोग के बारे में जानकारी दी। इसके बाद वे झुंझुनूं पहुंचे।

शाम को सीतसर रोड स्थित बाल सुधार गृह का भी निरीक्षण किया। इस दौरान उन्होंने अज्ञात व्यक्ति बनकर चाइल्ड हैल्पलाइन नंबर पर फोन करके कहा कि रास्ते में एक अज्ञात बच्चा रोता हुआ मिला है, तो उन्हें सामने से जवाब मिला कि हम क्या करें, पुलिस को सूचना दो। तब उन्होंने संबंधित अधिकारियों को चाइल्ड हैल्प लाइन के सिस्टम में 15 दिन में सुधार कर रिपोर्ट देने के निर्देश दिए। इसके अलावा बाल सुधार गृह में रिकॉर्ड सही करने, खाना बनाने, बच्चों को खेलने, बच्चों के रहने व अन्य व्यवस्थाओं में भी सुधार के निर्देश दिए।

इस दौरान महिला अधिकारिता विभाग के उप निदेशक विप्लव न्योला, एडीईओ प्रमोद आबूसरिया मौजूद थे। उन्होंने बच्चों को गुड टच बेड टच की जानकारी दी। इसके बाद मानवाधिकारी व राष्ट्रीय मानवाधिकार आयोग की कार्य प्रणाली के बारे में बताया और मानव अधिकारों के प्रति जागरूक किया और नियमों की जानकारी दी। उन्होंने कहा कि स्कूल के साथ अन्य जगहों पर मानवाधिकार का उलंघन होता देखें तो आयोग की मेल आईडी hrenet nic in पर शिकायत करें।

आज करेंगे पीएचसी व आंगनबाड़ी केंद्र का निरीक्षण : गोयल बुधवार को सुबह 10:15 बजे जिला स्तरीय अधिकारियों की बैठक लेंगे। इसके बाद वे जिले के पीएचसी, आंगनबाड़ी सहित अन्य विभागों व संस्थाओं का निरीक्षण करेंगे। कलेक्टेट में अधिकारियों से मानव अधिकारों के संरक्षण पर चर्चा की जाएगी।

एसपी से मांगी एक साल की क्राइम रिपोर्ट : सर्किट हाउस पहुंचे गोयल ने जिले के खेतड़ी व मंड्रेला में पुलिस हिरासत में युवकों की हत्या व जिले के अन्य मामलों में उन्होंने कहा कि एसपी से एक साल की रिपोर्ट मांगी गई है।

- Q. अपराधियों का पुलिस जुलूस निकालती है, क्या यह सही है?
- A. ऐसा करना मानवाधिकार का हनन है। किसी ने चोरी, मारपीट या अन्य घटना को अंजाम दिया है तो भी आप उसके मानवाधिकारों का उल्लंघन नहीं कर सकते हैं।
- Q. हिरासत में युवकों की मौत पर मानवाधिकार आयोग ने क्या किया ?
- A. पुलिस हिरासत में मौत होना बड़ा मामला है। आयोग के समक्ष झुंझुनूं से ऐसा कोई मामला संज्ञान में नहीं आया है। एसपी से रिपोर्ट मांगेंगे कि ऐसे कितने मामले हुए।
- Q. मानवाधिकारों के उल्लंघन को रोकने के क्या प्रयास किए जा रहे हैं?

DAINIK BHASKAR, Online, 2.7.2025

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A. कुछ मामलों में स्वत: संज्ञान भी लेते हैं। खबरों को पढ़कर संज्ञान लिया जाता है। इसके अलावा प्रदेश के आयोग से तालमेल बनाकर प्राप्त शिकायतों का निस्तारण करवाते हैं। जनसुनवाई के लिए विभिन्न स्थानों पर बैच लगाई जाती है। बालकृष्ण गोयल, स्पेशल मॉनिटर राष्ट्रीय मानवाधिकार आयोग



Dainik Bhaskar

मानव अधिकारों का हनन आज सबसे बड़ी चुनौती:NHRC के स्पेशल मॉनिटर बोले-जागरूक करना आवश्यक, इसमें पंचायत-प्रशासन की भूमिका महत्वपूर्ण

https://www.bhaskar.com/local/rajasthan/jhunjhunu/news/awareness-about-human-rights-is-essential-135351289.html

नेशनल ह्यूमन राइट्स कमीशन (NHRC) के स्पेशल मॉनिटर बालकृष्ण गोयल मंगलवार को दो दिवसीय दौरे पर झुंझुनूं पहुंचे। अपने दौरे के पहले दिन उन्होंने देव रोड स्थित पीएम श्री राजकीय विद्यालय का निरीक्षण किया और स्कूल की शैक्षणिक व प्रशासनिक व्यवस्थाओं का जायजा लिया।

इस अवसर पर उन्होंने छात्र-छात्राओं से संवाद करते हुए उन्हें मानवाधिकारों के बारे में जानकारी दी और उनके अधिकारों व कर्तव्यों को लेकर जागरूक किया।

विद्यालय की कार्यप्रणाली के बारे में जाना

बालकृष्ण गोयल ने विद्यालय परिसर में पहुंचते ही प्रधानाचार्य एवं स्टाफ सदस्यों से मुलाकात की और विद्यालय की कार्यप्रणाली उपस्थिति, विद्यार्थियों की संख्या, आधारभूत सुविधाओं, छात्रावास व्यवस्था, पोषण आहार, पुस्तक वितरण व अन्य योजनाओं की जानकारी ली। उन्होंने बच्चों से सीधा संवाद करते हुए उनकी पढ़ाई, समस्याओं और जरूरतों के बारे में जाना। उन्होंने विद्यार्थियों को समझाया कि मानवाधिकार केवल वयस्कों तक सीमित नहीं हैं, बल्कि बच्चों के भी अधिकार होते हैं, जिनकी रक्षा करना समाज और सरकार दोनों की जिम्मेदारी है।



Asianet News

Telangana blast: NHRC complaint seeks legal action against

factory officials

https://newsable.asianetnews.com/india/telangana-blast-nhrc-complaint-seeks-legal-action-against-factory-officials/articleshow-95deg9o

Hyderabad: Telangana state high court advocate, Rama Rao, has filed a complaint with the National Human Rights Commission (NHRC) regarding the blast at the Sigachi Industries Limited pharmaceutical factory in Pashamylaram Industrial Area, which occurred on Monday. The complaint alleges that the incident, which resulted in several worker fatalities and injuries, was caused by the company's failure to follow safety protocols and negligence on the part of management.

According to the complaint, "Several workers have been killed after a suspected reactor explosion caused a fire in a chemical factory in Telangana. As per officials, the incident took place at the Sigachi Chemical Industry in Pashamylaram on Monday. As many as 108 workers were at the factory at the time of the blast, which could be heard about five km away. The explosion triggered a huge fire, and 15 fire engines were used to douse the flames. According to eye-witnesses, such was the impact of the explosion that workers were tossed in the air and fell several meters away."

"As the bodies of some victims were blown to pieces or charred beyond recognition, disaster occasioned due to failure in following the safety protocols, negligence on part of management, post disaster response of authorities was slow, indicating their unpreparedness, fire fighters had to reach the place from Secunderabad which is nearly 40 km away, necessary case may be directed to registered against Chidambaranathan Shanmuganathan, Dhanalakshmi Guntaka, Amit Raj Sinha, Sarveswar Reddy Sanivarapu, Vivek Kumar, Subbarami Oruganti Reddy, Rabindra Prasad Sinha, and Bindu Vinodhan (Directors/Management of Sigachi) for an offence of culpable homicide not amounting to Murder, direct the management to pay a sum of Rs 25,00,000 as compensation in case of deceased alongside a sum of Rs 10 lakh for injured and disabled, investigations may be directed to be carried out with specific reference to cause of blast, safety audits may be conducted in all establishments through out the industrial areas of Telangana for preventing any repetition," the complaint further said.